

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE, PUNE**

**Original Application No. 119/2022 (WZ)**

Shri. Sanjay D. Joshi & Anr

...Appellant

Versus

State of Maharashtra through the  
Department of Environment & Ors.

...Respondent(s)

**COMPLIANCE AFFIDAVIT ON BEHALF OF RESPONDENT NOS. 2  
& 3 MAHARASHTRA POLLUTION CONTROL BOARD AS PER  
ORDER DATED 6/8/2024**

I, Nikhil N. Gharat, aged about 39 years, Occupation – Service, presently working as the Regional Officer, Maharashtra Pollution Control Board (MPCB), Kolhapur, having office at Udyog Bhavan Building, Near Collectorate Office, Kolhapur – 416002, do hereby solemnly affirm and state as under:

1. I say and submit that, I am the Regional Officer, Kolhapur with the Maharashtra Pollution Control Board (Respondent Nos. 2 & 3) and I am duly authorized and competent to file this additional affidavit on behalf of the Board.
2. I say and submit that, I have gone through the Hon'ble National Green Tribunal (Western Zone) Pune's order dated 06.08.2024 and pursuant to the said direction, the Board is filing this additional affidavit regarding Environmental Damage Compensation (EDC) for the extended period from **01.10.2024 to 30.06.2025** for the defaulting Respondent Municipal Councils.
3. I say and submit that, the Respondent Board had already submitted the EDC calculations before this Hon'ble Tribunal by filing Affidavit dated 15/03/2024 (page no 278 To 327) & 16/10/2024 (page no 667 To 685 ). Now, the Board has calculated the **additional EDC** for the above-mentioned extended period in respect of Respondent Nos. 4 to 9 (Municipal Councils), and the same is summarized below:-



**Local Body wise total Environmental Compensation to be levied as below for the period from 01.04.2020 to 23.08.2023 and for the period 23.08.2023 to 30.09.2024 with additional period from. 01.10.2024 to 30.06.2025**

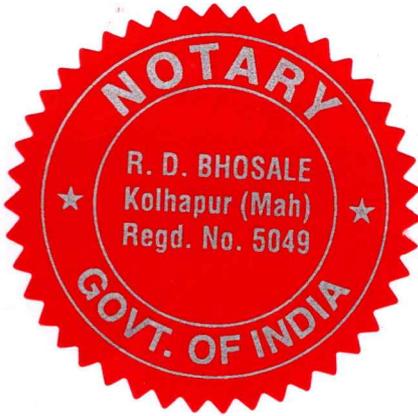
Sr. No.	Name of Municipal council	No of Months w.e.f. 01.04.2020 to 23.08.2023	For additional period w.e.f. 23.08.2023 to 30.09.2024	For additional period w.e.f. 01.10.2024 to 30.06.2025	Total Compensation Rs.
1	Ratnagiri Municipal Council, Tal & Dist. Ratnagiri.	17,25,00,000/-	5,85,00,000/-	4,05,00,000/-	27,15,00,000/-
2	Rajapur Municipal Council, Tal. Rajapur, Dist. Ratnagiri.	11,10,00,000/-	3,90,00,000/-	2,70,00,000/-	17,70,00,000/-
3	Sawantwadi Municipal Council, Tal. Sawantwadi, Dist. Sindhudurg.	11,10,00,000/-	3,90,00,000/-	2,70,00,000/-	17,70,00,000/-
4	Vengurla Municipal Council, Tal. Vengurla, Dist. Sindhudurg.	9,05,00,000/-	3,25,00,000/-	2,25,00,000/-	14,55,00,000/-
5	Malvan Municipal Council, Tal. Malvan, Dist. Sindhudurg.	11,10,00,000/-	3,90,00,000/-	2,70,00,000/-	17,70,00,000/-
6	Kankavali Nagarpanchayat, Tal. Kankavali, Dist. Sindhudurg.	11,10,00,000/-	3,90,00,000/-	2,70,00,000/-	17,70,00,000/-



It is submitted that the total Environmental compensation to be levied on respondent Municipal Councils is **Rs.112,50,00,000/- (Rs. In words - One Hundred Twelve Crore Fifty Lacs only)**. A copy of details of EDC calculation are enclosed herewith as an **Annexure-I**.

Solemnly affirmed on this 30<sup>th</sup> day of June 2025 at Kolhapur

For & on behalf respondent No. 2 & 3  
Maharashtra Pollution Control Board



*Nikhil N. Gharat*

(Nikhil. N. Gharat)

**Regional Officer- MPCB, Kolhapur**



Notary/Sr./No.- 9890/2024  
Solemnly affirm & Signed / L. H. T. L Before me  
me by निखिल उम वघात  
& State that the Contents of the Affidavit are  
true and correct. Who is identified by स्वती:

*R. D. Bhosale*  
**Adv. R. D. Bhosale**  
Notary Public (Govt. of India)  
Dist. Kolhapur  
**30 JUN 2025**

As per the directions of Hon'ble NGT this Office has calculated EDC of Municipal Council and same was submitted and Hon'ble NGT heard the matter on 06.08.2024. During hearing Hon'ble NGT observed that the calculation of EDC, which was made, was for earlier period and thereafter also, some period has elapsed for which violation is continued to be there, for which EDC is required to be calculated. So, Hon'ble NGT directed us to calculate the EDC for further period also and submit an affidavit in that regard before the next date. The matter is for a final hearing on 21.10.2024.

In the previous EDC Calculation considered the period of calculation has been considered from 01-04-2020 to 23.08. 2023. So as per the directions of Hon'ble NGT additional period of violation is considered from 23.08.2023 to 30.09.2024. and 01.10.2024 to 30.06.2025 So considering the additional period the calculation of the EDC is as below,

**Table No. 1**

**Details of environmental compensation applicable Interim measures for phytoremediation/ bioremediation etc in respect of 100% sewage to reduce the pollution load on recipient water bodies – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per drain by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020. Environmental Compensation in compliance with order Hon'ble NGT dated 23.08.2023 with additional period from 23.08.2023 to 30.09.2024 and 01.10.2024 to 30.06.2025.**

Sr. No.	Name of Municipal Council	Environment compensation @ Rs. 5 Lakh per month per drain by concerned local bodies	Nos of Drain	No of Months w.e.f. 01-04-2020 to 23.08.2023	No of Months w.e.f. 23.08.2023 to 30.09.2024 (Previous date of Hearing)	No of Months w.e.f. 01.10.2024 to 30.06.2025 (Up to current month)	Total Months	Environment compensation for total nos of drains	Total compensation (Rs.)
								(No. of Drain X EC)	No. of Months x (Total EC as per drain)
1	2	3	4	5	6	7	8	9	10
								(3x4)	(8x9)
1	Ratnagiri Municipal Council,	5,00,000/-	6	41	13	9	63	30,00,000/-	18,90,00,000/-
2	Rajapur Municipal	5,00,000/-	3	41	13	9	63	15,00,000/-	9,45,00,000/-

	Council,								
3	Vengurla Municipal Council,	5,00,000/-	2	41	13	9	63	10,00,000/-	6,30,00,000/-
4	Malvan Municipal Council,	5,00,000/-	3	41	13	9	63	15,00,000/-	9,45,00,000/-
5	Sawantwadi Municipal Council,	5,00,000/-	3	41	13	9	63	15,00,000/-	9,45,00,000/-
6	Kankavali Nagarpanchayat,	5,00,000/-	3	41	13	9	63	15,00,000/-	9,45,00,000/-

Table No. 2

Details of environmental – 31.03.2020. Compensation is payable for failure to do so at the rate of Rs. 5 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2020. Environmental Compensation in compliance with order Hon'ble NGT dated 23.08.2023 with additional period from 23.08.2023 to 30.09.2024 and 01.10.2024 to 30.06.2025.

Sr. No.	Name of Municipal council	No of Months w.e.f. 01.04.2020 to 23.08.2023	No of Months w.e.f. 23.08.2023 to 30.09.2024	No of Months w.e.f. 01.10.2024 to 30.06.2025	Total Month	Environmental compensation is payable for failure to do so at the rate of @Rs. 5 Lakh per month STP by concerned local bodies	Total compensation Rs.
1	Ratnagiri Municipal Council, Tal & Dist. Ratnagiri.	41	13	9	63	5,00,000/-	3,15,00,000/-
2	Rajapur Municipal Council, Tal. Rajapur, Dist. Ratnagiri.	41	13	9	63	5,00,000/-	3,15,00,000/-
3	Vengurla Municipal Council, Tal. Vengurla, Dist. Sindhudurg.	41	13	9	63	5,00,000/-	3,15,00,000/-

4	Sawantwadi Municipal Council, Tal. Sawantwadi, Dist. Sindhudurg.	41	13	9	63	5,00,000/-	3,15,00,000/-
5	Malvan Municipal Council, Tal. Malvan, Dist. Sindhudurg.	41	13	9	63	5,00,000/-	3,15,00,000/-
6	Kankavali Nagarpanchayat, Tal. Kankavali, Dist. Sindhudurg.	41	13	9	63	5,00,000/-	3,15,00,000/-

**Table No. 3**

Details of environmental compensation applicable Commissioning of STPs – 31.03.2021. Compensation is payable for failure to do so at the rate of Rs. 10 lakh per month per STP by concerned Local Bodies/States (in terms of orders dated 28.08.2019 in O.A. No. 593/2017 and 06.12.2019 in O.A. No. 673/2018) w.e.f. 01.04.2021.” Environmental Compensation in compliance with order Hon’ble NGT dated 23.08.2023 with additional period from 23.08.2023 to 30.09.2024 and 01.10.2024 to 30.06.2025

Sr. No	Name of Municipal council	No of Months w.e.f. 01.04.2021 to 23.08.2023	No of Months w.e.f. 23.08.2023 to 30.09.2024	No of Months w.e.f. 01.10.2024 to 30.06.2025	Total Month	Environmental compensation @ Rs. 10 Lakh per month STP by concerned local bodies	Total compensation Rs.
1	Ratnagiri Municipal Council, Tal & Dist. Ratnagiri.	29	13	9	51	10,00,000/-	5,10,00,000/-
2	Rajapur Municipal Council, Tal. Rajapur, Dist. Ratnagiri.	29	13	9	51	10,00,000/-	5,10,00,000/-
3	Sawantwadi Municipal Council, Tal. Sawantwadi, Dist. Sindhudurg.	29	13	9	51	10,00,000/-	5,10,00,000/-
4	Vengurla Municipal Council, Tal. Vengurla, Dist.	29	13	9	51	10,00,000/-	5,10,00,000/-

	Sindhudurg.						
5	Malvan Municipal Council, Tal. Malvan, Dist. Sindhudurg.	29	13	9	51	10,00,000/-	5,10,00,000/-
6	Kankavali Nagarpanchayat, Tal. Kankavali, Dist. Sindhudurg.	29	13	9	51	10,00,000/-	5,10,00,000/-

Table No. 4

Local Body wise total Environmental Compensation to be levied as below for the period up to 30.06.2025

Sr. No.	Name of Municipal council	Total Environment Compensation applicable Interim measures for phytoremediation/ bioremediation etc in respect of 100% sewage to reduce the pollution load on recipient water bodies	Total Environment compensation applicable Commencement of setting up of STPs (Rs.)	environmental compensation applicable Commissioning of STPs	Total Environment Compensation (Rs.)
1	Ratnagiri Municipal Council, Tal & Dist. Ratnagiri.	18,90,00,000/-	3,15,00,000/-	5,10,00,000/-	27,15,00,000/-
2	Rajapur Municipal Council, Tal. Rajapur, Dist. Ratnagiri.	9,45,00,000/-	3,15,00,000/-	5,10,00,000/-	17,70,00,000/-
3	Sawantwadi Municipal Council, Tal. Sawantwadi, Dist. Sindhudurg.	9,45,00,000/-	3,15,00,000/-	5,10,00,000/-	17,70,00,000/-
4	Vengurla Municipal Council, Tal. Vengurla, Dist. Sindhudurg.	6,30,00,000/-	3,15,00,000/-	5,10,00,000/-	14,55,00,000/-
5	Malvan Municipal Council, Tal. Malvan, Dist. Sindhudurg.	9,45,00,000/-	3,15,00,000/-	5,10,00,000/-	17,70,00,000/-
6	Kankavali Nagarpanchayat, Tal. Kankavali, Dist. Sindhudurg.	9,45,00,000/-	3,15,00,000/-	5,10,00,000/-	17,70,00,000/-

**Conclusion:-** The total Environmental compensation to be levied on the all above local bodies is Rs.112,50,00,000/- (Rs. In words - One Hundred Twelve Crore Fifty Lacs only).